

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.33**  
**C.P.No.137/BB/2023**

**IN THE MATTER OF:**

Income Tax Department ... Petitioner  
Vs.  
The ROC, Karnataka & M/s. Sree Parmala  
Prakasha Media Pvt. Ltd. ... Respondents

**Order under Section 252 of Companies Act, 2013**

**Order delivered on: 30.04.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Ganesh R. Ghale

**ORDER**

1. Heard the Ld. Counsel for the Petitioner.
2. Pursuant to notice issued on 05.02.2024, the ROC has filed its report vide Dy.No.1119 dated 20.02.2024. The same is taken on record. However, no reply has been filed by the Respondent No.2. Therefore, Respondent No.2 is granted further two weeks' time to file the same, after duly serving copy on the other side.
3. List the case on **28.06.2024**.

**-Sd-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

Bhavya

**-Sd-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**